

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1013 OF 2018 IN
DFR NO. 2671 OF 2018

Dated: 01st August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Alles Solar Pvt Ltd

.... Appellant(s)

Versus

Bangalore Electricity Regulatory Commission & Anr

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Sanjay M. Nuli
Mr. Manish Gupta
Mr. Saket Goga
Mr. Suraj Nanda

Counsel for the Respondent(s) : -

ORDER

IA NO. 1013 OF 2018
(Appl. for Urgent listing)

We have heard learned counsel appearing for the Appellant. The learned counsel, appearing for the Appellant submitted that in the light of the statement made in Paragraph Nos.1-4 of the application for urgency, the same may kindly be accepted and the prayer sought may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in Paragraph Nos. 1-4 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

DFR No. 2671 OF 2018

Registry is directed to number the appeal and list the matter for admission after curing the defects on **08.08.2018**, *as requested*.

(S. D. Dubey)
Technical Member
Bn/pr

(Justice N. K. Patil)
Judicial Member